

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1479
ANSWERED ON 05/08/2024

HEALTH OF CONSTRUCTION SECTOR

1479. SHRI VIVEK K. TANKHA

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state;

- (a) the total number of unsold inventory of flats, residential and commercial units in the country, the details thereof, city-wise;
- (b) the total number of flats, residential and commercial units under development by RERA registered developers; and
- (c) whether Government has taken any steps towards assessment of the demand and supply of such units in the country, if so, details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI TOKHAN SAHU)

(a) to (c): 'Land' and 'Colonization' are state subjects. The data sought is not maintained centrally by Ministry of Housing and Urban Affairs.

However, by deriving powers from the concurrent list of seventh schedule of the Constitution of India, the Real Estate (Regulation and Development) Act, 2016 [RERA] was enacted by the Parliament to regulate the contractual relationship between homebuyers and promoters. RERA aims to ensure transparency & accountability in the Real Estate Sector, thereby protecting the interests of the homebuyers. As on 29th July 2024, 1,31,090 Real Estate Projects have been registered under the provisions of RERA across the country.
